

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART – I, SECTION – I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 76 (RE 2008)/2004-2009
NEW DELHI : DATED THE 2nd September, 2008

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures, vol. 1, 2004-09.

1. Public Notice No. 44(RE-2008)/2004-09 dated 4.7.08 stands amended as follows:

(i) *The time period for filing application for revalidation of DFIA's mentioned in PN No. 44 dated 4.7.08 stands extended upto 30th September, '08.*

(ii) *No application fee shall be required for such revalidation.*

(iii) *Application for revalidation can be made in the request letter itself along with the original DFIA and amendment sheets, if any.*

2. Sl. No. 1(v) of Public Notice No. 79 dated 2.1.2006 as amended vide PN 2 dated 11.4.08 stands amended as follows:

“A copy of the MODVAT / CENVAT non-availment Certificate duly counter-signed by Central Excise Authority or a certificate from the Central Excise authorities that imported inputs have been used for the production of dutiable goods in his factory or in the factory of his supporting manufacturer or ARE 1 or similar document(s) duly authenticated by the Central Excise Authority and evidencing non availment of MODVAT/CENVAT credit facility. However, such certificate would not be required in case of export of non-dutiable products.”

This issues in public interest.

Sd/-
(R.S. Gujral)

2. °ÉÉ´ÊÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0.2 ÊÊnxÉÉÆBÉE 11.4.2008 uÉ®É ºÉlÉÉ °ÉÆ¶ÉÉäÊvÉiÉ °ÉÉ´ÊÇÉÊVÉxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0.79 ÊÊnxÉÉÆBÉE 2.1.2006 BÉÉÈÒ µÉEàÉ °ÉÆ0. 1(v) BÉÉÉäÊÊxÉàxÉÉxÉÖ°ÉÉ® °ÉÆ¶ÉÉäÊvÉiÉ ÊÊBÉEªÉÉ VÉÉiÉÉ cè&

"BÉEäxpÉÒªÉ =i{ÉÉn ¶ÉÖãBÉE |ÉÉÉÊvÉBÉEE®ÉÒ uÉ®É ÊÊ´ÉÉÊvÉ´ÉiÉ |ÉÉÊiÉcªiÉÉFÉÉÊ®iÉ àÉÉb´Éè]/
ºÉäxÉ´Éè] +ÉxÉÖ {ÉãÉvÉiÉÉ |ÉàÉÉhÉ {ÉjÉ BÉEEÒ ABÉE |ÉÉÊiÉ +ÉiÉ´ÉÉ BÉEäxpÉÒªÉ =i{ÉÉn ¶ÉÖãBÉE |
ÉÉÉÊvÉBÉEEÉÊ®ªÉä ºÉä <ºÉ +ÉÉ¶ÉªÉ BÉEE ABÉE |ÉàÉÉhÉ {ÉjÉ ÊÊBÉE +ÉªÉÉÉÊiÉiÉ ÊÊxÉÉÉ
´ÉÉÎp]ªÉÆ =ºÉBÉEEÒ {ÉÉèBÉD]®ÉÒ +ÉiÉ´ÉÉ =ºÉBÉEä ºÉcÉªÉBÉE ÊÊ´ÉÉÊxÉàÉÉÇiÉÉ BÉEEÒ
{ÉÉèBÉD]®ÉÒ àÉä ¶ÉÖãBÉE ªÉÉäMªÉ ´ÉªiÉÖ+ÉÉäÆ BÉEä =i{ÉÉnxÉ BÉEä ÊÊãÉA |ÉªÖBÉDiÉ cÖ<Ç cé +ÉiÉ
´ÉÉ A+ÉÉ®<Ç1 +ÉiÉ´ÉÉ BÉEäxpÉÒªÉ =i{ÉÉn ¶ÉÖãBÉE |ÉÉÉÊvÉBÉEE®ÉÒ uÉ®É ÊÊ´ÉÉÊvÉ´ÉiÉ +ÉÉÊvÉ|
ÉàÉÉÉÊhÉiÉ ´ÉºÉä nªiÉÉ´ÉäVÉ (nªiÉÉäVÉÉä) +ÉÉè® àÉÉb´Éè]/ºÉäxÉ´Éä] µÉÉäÉÊb] ºÉÖÊÊ´ÉvÉÉ BÉEEÒ
+ÉxÉÖ {ÉãÉvÉiÉÉ |ÉàÉÉÉÊhÉiÉ BÉE®iÉÉ cè* iÉlÉÉÉÊ {É, AªªÉä |ÉàÉÉhÉ {ÉjÉ MÉè® ¶ÉÖãBÉE ªÉÉäMªÉ
=i{ÉÉnÉä BÉEä ÊÊxÉªÉÉÇiÉ BÉEä àÉÉàÉãÉä àÉä +É {ÉäÉÊFÉiÉ xÉcÉÓ cÉäMÉä* "

<ºÉä ¢ÉÉäBÉEEÉÊciÉ àÉä VÉÉ®ÉÒ ÊÊBÉEªÉÉ VÉÉiÉÉ cè*

(+ÉÉ®.AªÉ.MÉÖVÉ®ÉäÉ)
ÊÊ´Énä¶É BªÉÉ {ÉÉ® àÉcÉÉÊxÉnä¶ÉBÉE
A´ÉÆ {ÉnäxÉ +É {É® ºÉÉÊSÉ´É, £ÉÉ®iÉ ºÉ®BÉEE®

({ÉÉÉ<ªÉ ºÉÆJªÉÉ 01/94/180/+ÉÉä {ÉxÉ cÉ=ºÉ àÉÉÒ]/AªÉ09/{ÉÉÒºÉÉÒ-4 ºÉä VÉÉ®ÉÒ)